

March 24, 2006

The Chairman / Managing Director  
All Indian Scheduled Commercial Banks  
(Excluding RRBs)

Dear Sir,

**PMRY - Cut-Off date for lapsing of sanctions and completion of disbursement against the sanction cases of the Programme year 2005-06 - Extension thereof**

Please refer to our circular RBI/2004-05/427/ RPCD.PLNFS.BC.No.95/ 09.04.01/ 2004 –2005 dated April 20, 2005 intimating the targets for the programme year 2005-06. As the performance of implementing banks in respect of sanction and disbursement under PMRY for the programme year 2005-06 is not satisfactory, the Ministry of A & RI, Govt. of India has since decided to extend the cut-off date for lapsing of sanction and completion of disbursement for the sanction cases of the Programme Year 2005-06 by a further period of **two months, i.e., upto 31 May 2006**. All implementing banks are requested to strictly adhere to this deadline without fail.

2. You may issue necessary instructions to your Regional /Controlling Offices/ Branches in this regard.
3. Please acknowledge receipt.

Yours faithfully,

(G.P.Borah)  
Deputy General Manager